

ITEM NO.37

COURT NO.15

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).3364/2023

(Arising out of impugned final judgment and order dated 06-02-2023 in CRLP No.2/2023 passed by the High Court Of Meghalya At Shilong)

BHALANG SHYLLA & ANR.

Petitioner(s)

VERSUS

THE STATE OF MEGHALAYA

Respondent(s)

(FOR ADMISSION and I.R. and IA No.52388/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.52390/2023-EXEMPTION FROM FILING O.T.)

Date : 24-04-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Mr. Kaustav Paul, Sr. Adv.
Ms. Babita Sharma Goyal, Adv.
Mr. Rishi Matoliya, AOR
Mr. Nikhil Kumar Singh, Adv.
Mr. Kshitij Bikramia, Adv.
Mr. Pavan Sharma, Adv.
Mr. Raghuveer Pujari, Adv.
Ms. Sumati Sharma, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Mr. Kasutav Paul, learned Senior Counsel submits that the relationship between the 1st and 2nd Petitioner undoubtedly commenced when the 2nd petitioner was just below 18 years and now the said relationship has fructified into marriage and their five months old

child is now being reared by the couple.

With this projection, it is submitted that the High Court should have entertained the quashment petition.

Issue Notice, returnable in four weeks.

In the meantime, no coercive step should be taken against the petitioners. The Petitioners are expected to cooperate with the investigation.

(DEEPAK JOSHI)
COURT MASTER (SH)

(KAMLESH RAWAT)
ASSISTANT REGISTRAR